

THE INCOME TAX APPELLATE TRIBUNAL
"I" Bench, Mumbai
Shri B.R. Baskaran (AM) & Smt. Kavitha Rajagopal (JM)

I.T.A. No. 557/Mum/2022 (A.Y. 2016-17)

Chandreshwar Narayan Shahi 1601, Mount Alps-A Bhakti Park, Wadala East Mumbai-400 037. PAN : BRNPS9773B (Appellant)	Vs.	PCIT-(IT) Room No. 1704 17 th Floor Air India Building Nariman Point Mumbai-400 021. (Respondent)
---	-----	--

Assessee by	Shri Akash Toke
Department by	Ms. Surbhi Sharma
Date of Hearing	20.10.2022
Date of Pronouncement	20.10.2022

ORDER

Per B.R. Baskaran (AM) :-

The assessee has filed this appeal challenging the revision order passed by the learned PCIT for A.Y. 2016-17 under section 263 of the I.T. Act.

2. The assessee has moved an application stating that it prefers to withdraw the appeal.

3. We heard the learned DR. Since the assessee pleads to withdraw the appeal, we allow it to withdraw the appeal

4. In the result, appeal filed by the assessee is dismissed as withdrawn.
Order pronounced in the open court on 20.10.2022.

Sd/-
(KAVITHA RAJAGOPAL)
JUDICIAL MEMBER

Sd/-
(B.R. BASKARAN)
ACCOUNTANT MEMBER

Mumbai; Dated : 20/10/2022

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT(A)
4. CIT
5. DR, ITAT, Mumbai
6. Guard File.

//True Copy//

BY ORDER,

(Assistant Registrar)
ITAT, Mumbai

PS